

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) No such data is Centrally maintained.

(b) and (c) Do not arise.

Transfer of salt pan lands in Mumbai

1898. SHRI SANJAY RAUT: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has received any substantive proposal from the Government of Maharashtra for transfer of salt pan lands in Mumbai Metropolitan Region to the State Government for Affordable Housing project;

(b) if so, the details thereof and Government's response thereto; and

(c) whether there are rules and regulations for transferring salt pan lands and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) No, Sir.

(b) Does not arise.

(c) Transfer of Central Government land, in general, is regulated by Rule 278 and 279 of the General Financial Rules (GFR) which provides for transfer of land surplus to the requirement of the Union Government to the concerned State Government on payment of market values of the land at the date of transfer. However, the Department of Industrial Policy and Promotion (DIPP) has adopted Internal Policy Guidelines for transfer of salt pan lands owned by the Government of India through the Salt Commissioner's Organisation, at places other than Mumbai and its suburbs, for public purposes. These guidelines were issued on 24th January, 2012. As per the approved guidelines, land declared surplus shall be considered for transfer and land under active salt production shall be considered for transfer for public purposes only in exceptional cases. The transfer shall be in exchange for alternative land of equivalent value suitable for salt production, failing which, on payment of market value. Such identified land shall be offered first to other Central Government Ministries/Departments, next to Central Public Sector Enterprises (CPSEs), failing which the Government of the State in which the land is situated and lastly to the State Public Sector Enterprises (SPSEs). The transfer of land will be on free hold basis. There shall be no transfer of land to private sector agencies. A token value of ₹ 1/- (Rupee One) will be charged for transferring land to Central Government Ministries/Departments after obtaining the approval of the Minister in charge of DIPP.

For cases pertaining to CPSEs, State Governments and their SPSEs, market value will be charged for the land. The market value of the land and its transfer shall be approved by the Minister in charge of DIPP.

Outstanding receivable of STC

1899. SHRI MD. NADIMUL HAQUE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that State Trading Corporation (STC) has an outstanding receivable of more than ₹ 1000 crores from some selected private parties, if so, the details thereof;

(b) whether more credit has been sanctioned to same party or same group, if so, the details thereof; and

(c) if so, the details of action taken, if any, against the concerned officers?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Yes, Sir. STC had entered into a tripartite agreement with M/s Global Steel Philippines Inc., Philippines (GSPI) and M/s Global Steel Holding Limited, U.K. (GSHL – holding company of M/s GSPI), in 2005 for procurement of steel raw materials required by the Philippines Plant. The operations of the Philippines Plant was adversely affected by the global meltdown in 2008 and the plant was shut down in 2010. As on 31.3.2015, an amount of ₹ 1818.92 crore is recoverable from M/s GSPI, out of which principal amount is ₹ 823.34 crore.

(b) STC had also started transactions with M/s Balasore Alloys Limited, Odisha, a group company of M/s GSHL, in 2006 for export of Ferro Alloy and import of coal, coke and other material. As on 31.3.2015, ₹ 58.55 crore is recoverable from M/s Balasore Alloys Limited, out of which ₹ 42.60 crore is principal amount.

(c) As per advice of Central Vigilance Commission (CVC), disciplinary proceedings for major penalty have been initiated against 3 officials of STC.

Production of tobacco

1900. SHRI HUSAIN DALWAI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the State-wise details of area under production of tobacco in the country;

(b) the estimated production and yield of tobacco;

(c) whether it has increased or decreased during last five years; and